

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 350 /252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2018**

Name of the Company: Himanshu Harshadbhai Patel
(Evacare Pharmaceuticals Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PIYUSH LUKTUCE	ADVOCATE	APPELLANT	P.A. Luktuke
2.				

ORDER

Advocate Mr. Piyush Luktuke is present for the Appellant.

The representation of the ROC is received.

No representation is received from the Income Tax Department.

Heard the arguments of learned Counsel for the Petitioner.

The order is received.

Manora

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 6th day of September, 2018

Harihar

**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**